

The Committee is expected to submit its report to Government early in February 1954.

**ROCKBURST ENQUIRY COMMITTEE  
REPORT**

\*180. **Shri Thimmaiah:** Will the Minister of Labour be pleased to state:

(a) the action that Government have taken on the recommendations made by the Rockburst Enquiry Committee, Kolar Gold Fields, appointed by the Government of India in 1952;

(b) whether it is a fact that one of the members of the Committee recommended the constitution of Mining Boards, as required by the Indian Mines Act; and

(c) why this section of the Act has not been brought into force in the Mines?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) The recommendations of the Court of Inquiry were in the nature of suggestions for implementation by the mine management. These were brought to their notice and they have implemented them.

(b) One of the Assessors, in a separate note submitted to the Court of Inquiry, had given expression to the view that the setting up of Mining Boards, as required under the Mines Act, would help to check up safety measures, etc.

(c) Implementation of this section is dependant on framing of Rules under the Act on the subject. The draft Rules are under preparation.

**Shri Thimmaiah:** Will Government consider the question of amending the Workmen's Compensation Act with a view to increasing the rates of compensation?

**Shri Abid Ali:** This is a suggestion for amending the Workmen's Compensation Act.

**Shri B. S. Murthy:** Is the hon. Minister in a position to say whether after the implementation of the re-

commendations there is any progress shown by way of there being less number of fatal accidents?

**Shri Abid Ali:** If the hon. Member wants figures as regards fatal accidents subsequent to this I can collect them and supply to him if notice is given.

**Shri T. B. Vittal Rao:** May I know whether the Canadian experts who were to enquire into this have taken up the matter and concluded their enquiry?

**Shri Abid Ali:** I am not aware of any Canadian experts who were to make such an enquiry.

**Shri T. B. Vittal Rao:** May I draw the hon. Minister's attention to the provision made in the budget for the appointment of a Canadian expert...

**Mr. Speaker:** This is not the time to do that, in Question Time.

**MEDICINAL HERBS**

\*181. **Shri Jethalal Joshi:** Will the Minister of Health be pleased to state:

(a) whether any attempt has been made by Government regarding collection, standardisation, storage and distribution of Indian medical herbs;

(b) whether arrangements have been made for systematic investigation, research and education about these herbs; and

(c) how Government propose to utilise these herbs for the welfare of the public?

**The Minister of Health (Rajkumari Amrit Kaur):** (a) to (c). A statement is laid on the Table of the House. [See Appendix II, annexure No. 3.]

**Shri Jethalal Joshi:** As a result of the research conducted in so many places, may I know whether Government have any scheme before them to provide cheap, fresh and efficacious medicines prepared from these herbs to the people?

**Rajkumari Amrit Kaur:** When the research has been completed naturally that is the idea, that we may